

में पठन-पाठन होने लगा है, जहाँ विश्वविद्यालयों ने पूर्ण रूप से मातृभाषा में शिक्षा देना प्रारम्भ कर दिया है, उन प्रदेशों के विद्यार्थियों के लिए यू० पी० एस्० सी० के द्वारा लिये जाने वाले इस्तहानों में क्या व्यवस्था की गई है ?

श्री राम निवास मिर्धा : श्रीमन्, मैं बता चुका हूँ कि विधि मंत्रालय से इस विषय में बातचीत चल रही है कि क्या केवल कुछ भाषाओं में ही इस प्रारम्भ कर सकते या नहीं ? या उस में कोई वैधानिक दिक्कत होगी ?

श्री बी० पी० मीर्य : जब आप ने उन को आश्वासन दिया कि आप अपना यूनिवर्सिटीज में अपने क्षेत्र की भाषा में पठन-पाठन कर सकते हैं, शिक्षा का माध्यम उस को बना सकते हैं तो यह जो तीन चार वर्ष का रंग है उस का क्या होगा ? क्या उन को यह राइट नहीं है

Equal protection of the law and equality before the law should be guaranteed to those students who want to get education in their mother-tongue. That is what I am asking you.

श्री राज निवास मिर्धा : इसके वैधानिक पहलू हैं जिन पर विचार किया जा रहा है।

SHRI M. KALYANASUNDARAM: Sir, instead of consulting the Law Ministry for introducing the regional language as the medium of examination for the UPSC, the Government should consult the State Governments and press them to adopt the regional language as the medium of examination in all the universities as speedily as possible. May I know what action the Government took to take up this matter with the State Governments? Otherwise, the Government will be guilty of going back on the assurance given formerly which will create linguistic troubles in other States, because some of the languages will have an unfair advantage over the other languages which such languages have not been adopted as the medium of examination in the universities.

SHRI RAM NIWAS MIRDHA : It does not lie with us to tell the State Governments as to what medium they should adopt in their educational institutions. It is for them to see how examinations in their own States are going to be conducted. But as regards discrimination by putting at a disadvantage one language group as compared to another, that is exactly what we want to avoid. If we introduce only certain languages as the medium in the UPSC, it could be argued that other languages probably would be at a disadvantage. That is why we are examining this question from the legal point of view and also from the practical standpoint, and have asked for the advice of the UPSC as to what approach should be adopted so that this resolution could be implemented at the earliest.

Satellite link with foreign countries

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*147. **SHRI PURUSHOTTAM KAKODKAR :**

SHRI K. MALLANNA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether India is linked with 45 countries of the world through Satellite link channels operated by the Overseas Communication Services; and

(b) if so, whether the service provide overseas telegraphs, telephone, telex and phototelegraph?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): (a) India is linked with 16 countries of the world through Satellite links operated by the Overseas Communications Service.

(b) Yes, Sir.

SHRI PURUSHOTTAM KAKODKAR : What are those countries with which we are having satellite links?

SHRI JAGANNATH PAHADIA : Australia, Bahrain, East Africa, Japan, Kuwait, Malaysia, U. K. Singapore, Hong Kong, France, Italy West Germany, Switzerland, Canada, USA and Austria.

SHRI PURUSHOTTAM KAKODKAR : May I know from the hon. Minister whether it is a fact that the Indian Space Research Organisation has proposed that India should explore the potentialities of space telecommunication techniques and that India can deploy Indian satellites cent per cent by 1980 and, if that is so, whether the Government has given top priority to this?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : The Communications Minister is not dealing with this question. May be put to the concerned Ministry.

SHRI VISHWANATH PRATAP SINGH : I would like to know from the hon. Minister whether the delay in the augmentation of the exchange capacity of the satellite earth complex at Arvi has been mainly due to the non-receipt of quotation from the Indian Telephone Industries and their collaborators in Belgium and, if so, what steps are being taken to make amends for this delay.

SHRI H. N. BAHUGUNA : In the matter of supply of equipment there is no delay.

SHRI RAJA KULKARNI : Is the satellite communication service available to the private commercial firms and if so how many commercial firms have registered for its use?

SHRI H. N. BAHUGUNA : The telex communication is available to private commercial firms; we do not deny it to any person who wants to have it.

Payment of compensation to former Rulers

*148. **SHRI S. M. BANERJEE** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reasons for giving compensation to former Rulers after the abolition of their privy purses;

(b) whether this decision has been taken without consulting the Parliament; and

(c) if so, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c). The question of payment of compensation to the former Rulers on the abolition of their privy purses does not arise. However, Government propose to pay them lump-sum *ex-gratia* amounts in cash to enable them to adjust themselves to the changed circumstances.

SHRI S. M. BANERJEE : The second part of my question is whether this decision has been taken without consulting Parliament. In the reply they say that they propose to pay them some amount. Before taking a final decision on this matter, would the Government take this House into confidence and see that whatever is paid is approved by this House? We are against payment of any compensation. Will they take the House into confidence?

SHRI PILOO MODY : It is not compensation; it is bribe.

SHRI K.C. PANT : Certainly whatever amount is paid will come out of authorisation by Parliament. Before it is paid there will be supplementary demands before the House and the House will have a chance to discuss and thereafter only payments will be made.

SHRI S. M. BANERJEE : The hon. Minister and also the Prime Minister know the views of certain political parties. Would they call a meeting of representatives of various political parties before taking a decision in the matter?

SHRI K. C. PANT : As I said the House will have a chance to discuss this matter. Supplementary demands will be brought before the House and all aspects of the question can be gone into at that time. As at present we have no proposal to call a meeting. (Interruptions.)

MR. SPEAKER : He has given a categorical reply.

SHRI S. M. BANERJEE : Some amount will be given. What is the basis of that amount? We want to discuss that basis.

SHRI K. C. PANT : Everything will come up here.